

ITEM NO.13

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 5/2016, I.A. 6/2016 in Petition(s) for Special Leave to Appeal
(C) No(s). 14376/2012

(Arising out of impugned final judgment and order dated 09/11/2011
in CWP No. 19405/1986 passed by the High Court of Judicature at
Allahabad)

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI (DEAD) & ORS.

Respondent(s)

(For substitution and c/delay in filing substitution appln.)
Date : 21/11/2016 These applications were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBERS]

For Petitioner(s) Mr. Hemant Sharma, Adv.
Mr. Abhishek Singh, Adv.
Mr. Mushtaq Ahmad, Adv.

For Respondent(s) Dr. Kailash Chand, Adv.

Ms. Dharitry Phookan, Adv.

Mr. Dhruv Surana, Adv.
Ms. Bharti Tyagi, Adv.
Mr. Ashish Choudhury, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A.No.4 for deletion of the names of respondent Nos. 13,
14, 16, 18 & 19 are allowed at the risk of the petitioners.

Cause title be amended accordingly.

Mr. Dhruv Surana, Advocate appearing in I.A.No.5 for the
proposed legal representatives of deceased respondent No.1 seeks
time to file reply to I.A.No.5, 6 & 7. He is granted four weeks
time to file the same.

(SWETA DHYANI)
SR.P.A

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER